

Govindpuram, Ghaziabad (U.P.) which did not have facilities for conduct of a national championship and also lacked allied facilities required for differently-abled athletes such as ramps, disabled-friendly toilets, lodging facilities, etc. There was total lack of planning in conceptualisation and conduct of the event.

Based on the report submitted by SAI, a show-cause notice to PCI was issued on 16-04-2015. The Government received letter dated 15-04-2015 from the International Paralympic Committee (IPC) suspending PCI with immediate effect for an unlimited period of time. Keeping in view the serious complaints from different quarters including players and media, alleging poor management in the conduct of the 15th National Para Athletics Championship, 2015, enquiry report submitted by SAI and suspension of PCI by the concerned International Federation, the Government suspended the recognition given to PCI *vide* order dated 22-04-2015 with immediate effect.

(e) Sports Authority of India received the proposal from PCI on 05-03-2015 seeking financial assistance for the above event and approved reimbursement of ₹ 2 lakhs. The details of financial assistance given to PCI during the last three years is as under:

Year	Amount (₹ in lakhs)
2012-13	175.46
2013-14	143.40
2014-15	196.03
(upto December, 2014)	

#### **Participation of players of Government departments in sports competitions**

†748. SHRI NARESH AGRAWAL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that the players of Railways, Defence, Department of Post and of other departments have got the right to participate in the national sports competitions;

(b) if so, the details of the percentage of the participation of the players of the Department of Post in the national sports competitions and the percentage of the players of Defence, Railways and of other departments therein during last three years; and

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†Original notice of the question was received in Hindi.

(c) the schemes of the Ministry for the players, who have got jobs through sports quota?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL) : (a) Participations of sports persons in national championships organised by the National Sports Federations (NSFs) and the National Games organised by the Indian Olympic Association (IOA) is as per the constitution of the respective NSFs and IOA, which provide for the participation from the State Associations or other affiliated units such as Sports Promotion and Control Boards of Defence, Railway, Police, Petroleum and Sports Clubs etc.

(b) The Ministry does not maintain the details of the percentage of the participation of the players from different participant units including those of the Department of Post in the national sports competitions.

(c) Under the Scheme titled “Scheme of Pension to Meritorious Sportspersons” sportspersons who have won medals in Olympic Games, Commonwealth Games, Asian Games and World Cups/World Championships (in Olympic and Asian Games disciplines) and Paralympic Games, after they attain the age of 30 years or retire from active sports, whichever is later, are eligible for monthly pension.

Medal winners in international Sports competitions are also eligible for cash awards under the Ministry’s Scheme of Special Awards for Medal Winners in International Sports Events and their Coaches.

Schemes of Pension and Cash Awards are applicable to eligible sportspersons including to those who have got jobs through sports quota.

#### **Financial help to achievers in sports**

749. SHRI ANUBHAV MOHANTY : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is providing any financial help to those who are achievers in the field of sports at the State and national level; and

(b) if so, what is the amount fixed and to what levels *i.e.* State, National and international levels?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL) : (a) and (b) The Ministry provides